

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 201
CP No. 05/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013**

In the matter of:

Union Bank of India, Ministry of Corporate Affairs ...Petitioner

Versus

Shri Pankaj Sharma & Ors. (Seatel Electronics (India) Pvt. Ltd.)
...Respondent

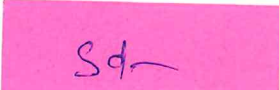
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Manjeet Kaur, Adv.
For the Respondent : Rajendra K. Salecha, Adv.

ORDER

Heard Ms. Manjeet Kaur, Adv. appearing on behalf of the Petitioner. Mr. Rajendra K. Salecha, Adv. appearing on behalf of the Respondent Nos. 1,2,5,6,7,8 & 9 seeks time to file vakalatnama. It is submitted that in view of order passed in 30.05.2024, publication has been made in two newspapers (one Hindi and one English). She seeks time to file affidavit of service with paper clippings. It will be filed within 2 weeks. Mr. Rajendra K. Salecha, Adv. seeks time to file reply. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 10.9.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 24, 2024